

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

Dated the 15th October, 1993.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.S.KASIPANDIAN, ADMINISTRATIVE MEMBER

O.A.56/93

P.T.Daniel

Applicant

Mr.P.Sivan Pillai

Advocate for the Applicant

vs.

1. The Union of India through  
The General Manager,  
Southern Railway,  
Madras-3.
2. The Divisional Personnel Officer,  
Southern Railway, Trivandrum-14.

.. Respondents

Smt.Sumathi Dandapani .. Advocate for the Respondents

JUDGMENT

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

We have heard counsel for applicant and respondents. We think that Annexure A.7 order cannot be supported. It is quashed and the respondents are directed to reconsider the matter in the light of Annexure A.4 and pass appropriate orders within three months from today.

2. Application is allowed. No costs.

Dated the 15th October, 1993.

*S. Kasipandian*

S.KASIPANDIAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*

CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

njj/15.10

List of Annexures:

1. Annexure-A4 Letter No.F(E)III/68/PN 1/21 dt. 22.7.1970
2. Annexure-A7 Letter No.U/P 626/II/166/88 dt. 25.8.92.